NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Ins.) No. 362 of 2021

In the matter of:

Suspended Management of Jay Polypack Pvt, Ltd.

....Appellant

Vs.

SGV Foils Pvt. Ltd.

....Respondent

Present

For Appellant:

Mr. Rishabh Parikh & Anshul Shah, Advocates.

For Respondent: None.

ORDER (Virtual Mode)

18.05.2021: Heard Ld. Counsel for the Appellant on the admission.

Issue notice to the Respondent by speed post. Requisites along with process fee, be filed, if not filed within two days, If the Appellant provides the email id of the Respondent. Let notice be also issued through email.

Further proceedings shall remain stay till next date of hearing.

Let the matter be fixed on **01st June**, **2021**.

[Justice Jarat Kumar Jain] Member (Judicial)

> [Mr. V.P. Singh] Member (Technical)

SC/nn